

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.268 OF 2004

ALLAHABAD, THIS THE 25<sup>TH</sup> DAY OF JANUARY, 2008

**HON'BLE MR. A. K. GAUR, MEMBER-J**

**HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A**

Amar Nath Singh,  
S/O Sri Devendra Singh,  
R/O Ram Janaki Nagar,  
Basaratpur, District Gorakhpur.

. . . . . Applicant

By Advocate : Sri R. K. Dubey

Versus

1. Union of India through its General Manager,  
N. E. Railway,  
Gorakhpur.
2. Chief Personnel Officer/G.M. (P),  
N. E. Railway,  
Gorakhpur.
3. Chief Workshop Manager,  
N. E. Railway,  
Gorakhpur.
4. Dinesh Singh, T.No. E-254,  
Tendal Grade-I,  
Train Lighting Mechanical Workshop,  
N. E. Railway,  
Gorakhpur.

. . . . . Respondents

By Advocate : Shri Anil Kumar

**ORDER**

**HON'BLE MR. A. K. GAUR, MEMBER-J**

Heard Shri R.K. Dubey, learned counsel for the applicant and Shri Anil Kumar, learned counsel for the respondents.

2. Shri R.K. Dubey, learned counsel for the applicant vehemently contended that in the seniority


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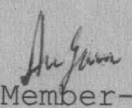
list issued from time to time, he has been shown senior to the private respondents and applicant has already filed detailed representation against assignment of incorrect seniority.

2. We are firmly of the view that the grievance of the applicant might be redressed if <sup>an</sup> direction is given to <sup>the</sup> Competent Authority to consider and decide the representation dated 20.10.2003 by a reasoned and speaking order by taking into account the averments contained in the O.A. as well as in the representation.

3. Accordingly, the O.A. is disposed of with a direction to the respondents to consider and decide the representation dated 20.10.2003 by a reasoned and speaking order, within a period of three weeks within a period of three months from the date of receipt of copy of the order. The Competent Authority shall determine the question of seniority in relation to the applicant and respondent NO. 4 objectively. It will be open to the applicant to challenge the order, if some adverse order<sup>s</sup> are passed by the Competent Authority against him.

No costs.

  
Member-A

  
Member-J

Manish/-